

**Losses due to one Standard Time
Throughout the Country**

3792. SHRI KRISHAN LAL SHARMA: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the time of break of dawn differ from one State to another in the country;

(b) whether it is also a fact that country is losing thousands of crores of rupees on electricity and human wastage due to sticking to one standard time throughout the country;

(c) whether Government propose to regulate time schedule accordingly, throughout the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) to (d) A Committee has been constituted by the Ministry of Science & Technology with representatives from National Productivity Council, Meteorological Department, Bureau of Indian Standards, National Physical Laboratory and Ministry of Power to study the issues relating to adoption of separate standard times for the country.

**Cotton Monopoly Purchase
Scheme**

3793. SHRI GOPALRAO VITHALRAO PATIL : Will the Minister of TEXTILES be pleased to state:

(a) whether permission to continue the Cotton Monopoly Purchase Scheme has been given to the Maharashtra Government;

(b) whether the scheme is beneficial to the farmers and if so, what is the profit and bonus distributed to the farmers during the last three years; and

(c) whether Government propose to continue the scheme in future?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) The Government have decided to extend the duration of the Maharashtra Cotton Monopoly Purchase Scheme for a further period of one year with

effect from 1.7.1994, with the stipulation that the Maharashtra Government, will not seek further extension of the scheme and will furnish specific arrangement committed within two months to phasing it out within a year's time.

(b) As per the information furnished by Maharashtra State Cooperative Cotton Growers Marketing Federation, the profit and bonus paid to the farmers during the last three years is as under:

(Rs. in crores)

Year	Profit	Bonus
1991-92	192.42	165.26
1992-93	61.05	58.90
1993-94	305.60	229.20

(c) The scheme is proposed to be discontinued after 1.7.1995.

**Dues Payable to Gujarat State
Cooperative Cotton Growers'
Marketing Federation by NTC**

3794. SHRI GOPALSINH G. SOLANKI: Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that NTC owes about Rs. 72 crores to Gujarat State cooperative Cotton Growers' Marketing Federation for supply of Cotton;

(b) if so, whether the Gujarat Government and Cooperative Cotton Growers' Marketing Federation have made any request to NTC with regard to payment of dues; and

(c) if so, the measures taken by NTC for payment of outstanding amount?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) the outstanding dues payable to the Gujarat State Cooperative Cotton Growers' Marketing Federation by the NTC for supply of cotton were about Rs. 14 crores as on 30.6.1994.;

(b) The Gujarat State Cooperative Cotton Growers' Marketing Federation has been requesting the NTC for payment of the outstanding dues.